

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.292/MP/2015**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

Petitioner : West Bengal State Electricity Distribution Co.Ltd. (WBSEDCL)

Respondents : NTPC Ltd. and others

Date of hearing : 9.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, WBSEDCL  
Shri Shivam Sinha, Advocate, WBSEDCL  
Shri R.B. Sharma, Advocate, BSPHCL, GRIDCO & BRPL  
Shri S.R. Sarangi, GRIDCO  
Shri Shankar Saran, NTPC  
Shri Umesh Ambati, NTPC  
Shri Ajay Dua, NTPC  
Shri Manish Garg, UPPCL & BYPL

**Record of Proceedings**

Learned counsel for the petitioner submitted that as per the Commission's direction dated 6.10.2016, the petitioner has impleaded the beneficiaries of the Farakka Super Thermal Power Station as parties to the petition and has filed revised memo of parties accordingly. Learned counsel submitted that out of 19 respondents, only four respondents i.e. NTPC, UPPCL, BYPL and GRIDCO have filed their replies. Learned counsel for the petitioner requested for time to complete the pleadings so that other respondents and the petitioner may file their replies and rejoinders. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies as a last chance, on affidavit, by 28.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before, 21.3.2017. The Commission directed the petitioner and the respondents that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
3. The petition shall be listed for hearing on 11.4.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**